

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.1/2003

Thursday this the 9th June 2005

C O R A M:

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

1. M.P.Damodaran, S/o M.M.Achuthan, Puthusseri House
Near S.N.Hall, P.O.Temple Gate, Tellicherry-670102.
2. V.Raghavan, S/o Kunhikanna, Pulate P.O, Kadirur-670642.
3. K.Radhakrishnan Nair, S/o Govindan Nair,
Vaishnav PO Cherakkara, Tellicherry – 670104.
4. K.P.Krishnan Nambiar, S/o P.K.Appu Nambiar
Thejas Chundangapoyil, P.O.Ponniam – 670641.
5. P.Balan, S/o late C.Kelu Nair, Santhosh Nivas,
Chalakkara, P.O.Pallor, Mahe-673333.
6. K.Rajan, S/o Kunhan, Sreevalsam, Paraprom
P.O.Pinarayi.
7. K.V.Sahadevan, S/o K.Pokkan, Madhavi Sadanam,
P.O.Punnoor, Tellicherry-670102.
8. M.P.Sekharan, S/o Kumaran, Sreevilla, Mangodi
P.O.Tiruvangad, Tellicherry-670103.

Applicants

(By Advocate Mr. Grashious Kuriakose)

Vs.

1. Union of India represented by the Director General
Department of Posts, Dak Bhavan, New Delhi.
2. Superintendent of Post Offices
Tellicherry Division, Thalassery-670102.
3. The Post Master, Head Post Office, Thalassery.

Respondents

(By Advocate Mr. TPMI Khan, SCGSC)

The application having been heard on 9.6.2005 and the Tribunal on the same day
delivered the following:



O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

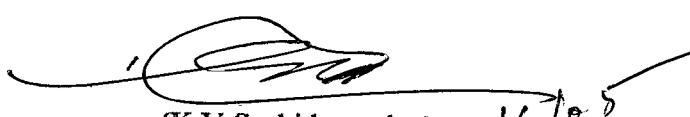
The applicants, 8 numbers, are retired Postal employees who were engaged as short duty Postal Assistants to clear arrears of work related to RD. They were paid Rs.5.30 per hour proportionate to the basic pay and D.A admissible to Postal Assistants at the minimum scale of pay. The claim of the applicants is that consequent to 5th Central Pay Commission Report, basic pay of Postal Assistant was enhanced w.e.f. 1.1.96. Though the hourly wages of the applicants were revised consequently but it was given effect from 4.5.2000 only. The applicants made several representations and despite the fact that this Tribunal had given a direction on the subject but nothing has transpired, therefore, the applicants filed this O.A.

2. Mr.T.P.M.Ibrahim Khan, SCGSC, appeared on behalf of the respondents. The learned counsel for the applicants submitted that he had filed a letter of DGP, New Delhi dated 25.3.88 on the subject of fixation of hourly rate for pensioners engaged on short duty alongwith an M.A. He submitted a copy of the same which may be taken on record.

3. When the matter came up for hearing the learned counsel for the applicants submitted that in view of the said letter he is satisfied if a direction is given to the respondents to grant appropriate relief on the basis of the said letter dated 25.3.88, if they are entitled. The learned counsel for the respondents has no objection if such a direction is issued. In the interest of justice we dispose of the O.A by directing the respondents to consider the case of the applicants on the strength of the DGP, New Delhi letter dated 25.3.88 and pass appropriate orders within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of accordingly. No order as to costs.

N R
(N.Ramakrishnan)
Administrative Member

Kkj


(K.V.Sachidanandan) 9/6/05
Judicial Member.